

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
UNSTARRED NO- †4264
TO BE ANSWERED ON- 27/03/2023

TRIBAL COMMUNITIES

†4264. SHRI MALOOK NAGAR:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government proposes to include more castes/communities under Scheduled Tribes category; and

(b) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SHRI BISHWESWAR TUDU)

(a) and (b): The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified, along with ethnographic details by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) before being considered for amendment legislation. All actions are taken as per these approved modalities. Proposals for inclusion and other amendments in the list of Scheduled Tribes of any State/UT are processed in accordance with these modalities, which is an ongoing process.
